

(TO BE PUBLISHED IN PART-II, SECTION 3(11) OF THE GAZETTE OF INDIA).

Government of India  
Central Board of Direct Taxes.

New Delhi, the 20<sup>th</sup> Dec. 75

NOTIFICATION (INCOME-TAX)

No. 1170 F.No. 261/11/75 ETJ. In exercise of the powers conferred by Sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other enabling powers in this behalf, the Central Board of Direct Taxes hereby direct the following further amendments in the schedule appended to its notification No. 748 (F.No. 261/7/74-ITJ) Dated the 10th October, 1974 as amended from time to time:-

1. Against AIC, Special Range, Jabalpur (S.No.5) there shall be added the following under Col. No.3:-

"12. Addl. I.T.O., Survey Circle, Jabalpur".

This notification shall be effective from 20-12-75

Central Board of Direct Taxes.

*Handwritten notes:*  
S.O. (ITD)  
20/12/75

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income-tax, Madhya Pradesh-II, Bhopal.
3. The Director of Inspection (I.T. & A), New Delhi.
4. A.B.P. (R.S. & Co. (Bulletin), New Delhi.

*Handwritten:*  
I.T.C.C.

U.S. Central Board of Direct Taxes.